## Import of Maize from U.S.A.

527. SHRI VIRENDRA VERMA: Will the Minister of AGRICULTURE be pleased to state:

(a) whether it is a fact that an agreement was signed with the USA Government for the supply of 10 lakh tonnes of maize at Rs. 175/- per quintal and from July 1988 to March 1989, 3 lakh tonnes of maize was received;

(b) whether maize received from USA was given to NAFED for supplying it to the farmers at Rs. 175/- per quintal and was given to the Bharat Krishak Samaj by NAFED who, in turn, gave it to private parties for sale in the open market and that NAFED earned a profit of Rs. 500 crore; and

(c) whether any inquiry has been conducted into the gross irregularities to fix responsibility; if so, what are the details thereof alongwith the action taken/proposed to be taken by Government in the matter?

THE DEPUTY PRIME MINISTER AND THE MINISTER OF AGRICULTURE (SHRI DEVI LAL): (a) to (c); In the context of drought in India 1987, Government of USA donated 4 lakh MTs of corm to Government of India under US State Agricultural Commodity Government Foreign Donation Agreement. The maize was provided free of cost by U.S. authorities. India was to bear freight charges and handling and distribution charges in India. Aid maize was meant for distribution in the poultry/cattle feed and human consumption sectors at subsidised prices. The distribution of aid maize was on trusted to NAFED through State Government nominated State Level Agencies. Aid maize was not allotted by NAFED to Bharat Krishak Samaj (BKS).

In addition to the above, NAFED was allowed to import maize on commercial basis also to the extent of 2 lakh MTs. Out of this NAFED imported 78189 MTs of maize from Argentina during June-July, 1988 NAFED is reported to have earned a profii of approx. Rs. 1.25 crores OR this deal. NAFED sold this maize on commercial basis, including quantity of 9984 MT to BKS.

Certain allegations were received to the effect that quantity of maize that NAFED had sold to BKS was diverted to open market. An inquiry was conducted at official level. The report of the Inquiry Officer shows that NAFED has not shown any under favour to BKS in the matter of either allotment or prices. The report further found that distribution of commercial maize purchased from NAFED by BKS has not conformed to the purposes stated by BKS while seeking the allocation from NAFED and that most of the maize, distributed by BKS has been diverted to traders and BKS appears to have realized substantial monetary benefit.

Since no irregularity had been committeed by NAFED no cause for any action lies against NAFED. However, the matter is being probed into further; suitable action will be taken on the basis of the enquiry report.

Increase in concessional period for shifting after allotment of another accommodation

528. SHRI SOHAN LAL DHUSIYA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether it is a fact that as per S.R. 317-B12(2) of Compendium of the Allot ment of Government Residences (Gener al Pool in Delhi) Rules, 1963 "where an officer, who is in occupation of a resi dence is allotted another residence and he occupies the new residence, the allot ment of the former residence shall-be deemed to be cancelled from the date of occupation of the new residence, he may, however, retain the former residence without payment of licence fee for that day and the subsequent day for shifting";

(b) whether Government are aware that the concessional period of the date of occupation of new residence and the subsequent day for shifting is quite insuf ficient keeping in view of the time being